

**National Company Law Tribunal**

**Allahabad Bench**

**CP NO.80(ND)/2016**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017**

**NAME OF THE COMPANY: m/S Saharan ashiyana Pvt Ltd.**

**SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act,1956**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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1.

*Jabongri Heide  
on behalf of Mr. Manu Khare*

*Resp. No. 4*

*Heide*

2.

*SAURABH ADHISKARY*

*DEFENDER*

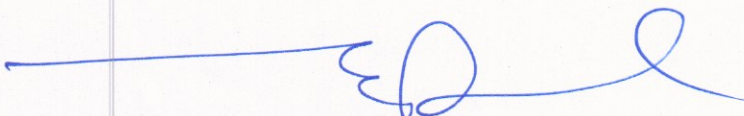
*Saurabh Adhikary*

Order dated 13.02.2017

**CP No.80(ND)/2016 M/s Saharan Ashiyana Pvt Ltd.**

Both parties are represented by their respective counsel. Counsel for respondent No.4 seeks one more time for filing reply to the pending CA Nos. 11, 48 and 51 on such pretext that the briefs papers hold by their officer is not readily available because of shifting of the Advocate's chamber. Considering the above state circumstances one more opportunity is granted for filing reply within two weeks from today in the Registry of this Tribunal. An advance copy can be served to counsel for the opposite party. The matter be listed for hearing on CAs.

List the matter on 16.03.2017.



SH. H.P. CHATURVEDI (Judicial Member)

Dated 13.02.2017